

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 59/TT/2017**

Subject : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 for Solapur STPP-Solapur 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur Sub-Station under "Transmission System associated with Solapur STPP (2x660 MW) Part-A" in Western Region for tariff block 2014-19 period.

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : NTPC Limited and 8 others

Parties present : Shri B. Dash, PGCIL  
Shri R. Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Dilip Singh, MPPMCL  
Shri Manish Jain, NTPC  
Shri V.K. Jain, NTPC

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is for determination of tariff for Solapur STPP-Solapur 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur Sub-Station under "Transmission System associated with Solapur STPP (2x660 MW) Part A" for the 2014- 19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). He further submitted that the said transmission line was initially anticipated to be commissioned on 1.4.2017 which was later revised to 1.7.2017.



2. In response to a query regarding the commissioning of the asset, the representative of the petitioner submitted that the asset is yet to be commissioned and is likely to be commissioned soon.

3. The representative of the petitioner prayed that tariff may be allowed based on the revised anticipated COD of July, 2017, and the petitioner may be allowed to submit the actual cost after commissioning of the transmission assets. The Commission observed that tariff for the instant assets would be allowed after their actual commissioning and directed the petitioner to submit the revised tariff forms as per the actual COD.

4. The representative of NTPC submitted that it is executing Solapur STPP (2X660 MW) in Solapur district and it has been commissioned and COD is expected at the end of July, 2017.

5. The Commission directed the petitioner to submit the following additional information on affidavit, with an advance copy to the respondents, on commissioning of the asset:-

(a) Submit COD letter, trial run certificate, CEA certificate and Auditor certificate with revised tariff forms based on actual commissioning of the instant assets;

(b) Submit the reason for time over-run and chronology of the time over-run along with documentary evidence in the following format:-

Asset	Activity	Period of Activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

6. The Commission further directed the respondents to file their reply within 15 days of receipt of revised tariff forms from the petitioner and the petitioner to file rejoinder, if any, within 10 days thereafter.

7. The Commission directed to withdraw the provisional tariff granted vide order dated 31.5.2017 and observed that revised transmission tariff may be allowed after the commissioning of the asset. The Commission also directed to list the petition after commissioning of the asset.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

